

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 119
(IB)-2173(ND) 2019
IA/339/ND/2021

IN THE MATTER OF:

Blue Star Ltd.

... Applicant/Petitioner

Vs

Heaven Engineers & Contractors Pvt. Ltd.

... Respondent

Order under Section 9 of IBC.

Order delivered on 04.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-339/ND/2021:

This is an application filed under Section 12A seeking withdrawal of IB-2173/ND/2019 on 27.01.2021. When the application was listed the CoC minutes allowing the filing of Section 12A application was not placed on record and matter was adjourned. The copy of the minutes of the 2ndCoC meeting held on 13.07.2020 is annexed and placed before us which records that in pursuance of the order passed by the Hon'ble NCLAT on 18.03.2020, the parties were directed to settle the matter and accordingly the matter is settled and in furtherance present application was filed. Mr. Chetan Sharma, Legal Manager on behalf of the Applicant confirms the settlement and filing of the application. Mr. Shashi Bhushan, Resolution Professional is present and makes a statement that CIRP cost including expenses and fees

of the Resolution Professional are paid and nothing is due. We allow the application. Thereby IB-2173/ND/2019 stands withdrawn and disposed of. Resolution Professional ceases to be incharge of the Corporate Debtor and is directed to hand over all the records, documents and assets of the Corporate Debtor to the management forthwith.

IA is **disposed of**, IB stands **withdrawn and disposed of**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

UPASANA

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)